
(2021) 09 OHC CK 0087
In the Orissa High Court
Case No : CONTC No.5672 Of 2020

M/s. Haraparbati Construction

APPELLANT

Vs

Jyotirmaya Rath

RESPONDENT

Date of Decision : 20-09-2021

Acts Referred:

Citation : (2021) 09 OHC CK 0087

Hon'ble Judges : C.R. Dash, J;Savitri Ratho, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

1. This matter is taken up through Hybrid Arrangement (Virtual/Physical Mode).
2. Heard learned counsel for the petitioner.
3. This I.A. has been filed for amendment of the Contempt petition.
4. Considering the submissions made, the amendment sought for is allowed.
5. The name of the Opposite Party-Contemnor Sri Jyotirmaya Rath as Engineer-in-Chief be substituted by the name of Sri Dhiren Samal as new Engineer-in-Chief in the cause title.
6. Corrected cause title be filed by Friday. Copy of the corrected cause title be served on the learned Additional Government Advocate in the meantime.
7. The I.A. is accordingly disposed of.
8. List this CONTC next week.

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